

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(CA)/86(CHE)/2023
NAME OF THE PETITIONER : Kalyani Prakasam
NAME OF THE RESPONDENT(S) : Roc, Coimbatore
**UNDER SECTION : Sec 252(3) of CA, 2013 r/w Rule 87A of
NCLT rules, 2016**

ORDER

Ld. PCS Mr. Naman G Joshi for the Petitioner. Ld. Counsel Mr. Avinash Krishnan Ravi for ROC.

In this case the Petitioner has sought revival of the company which has been struck off consequent to the Application made by the company itself.

The Petitioner states that he is not aware who made the Application for struck off and he does not have any documents relating to that process of such Application. ROC is directed to provide information relating to the process of struck off made by the company to understand how this struck off has been done without the knowledge of the company.

The supplementary report of the ROC be filed within 3 weeks and copy be served on the Petitioner.

List the petition for hearing on **26.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk